

**The Minister of Railways and Transport (Shri L. B. Shastri) :** We might be able to give some information to the hon. Member later on when the Committee has completed its final report.

## WRITTEN ANSWERS TO QUESTIONS

### Railway Coaches

\*1868. **Shri D. C. Sharma :** Will the Minister of Railways be pleased to state:

(a) the total number of metre-gauge coaches manufactured in India during the year 1954; and

(b) the places where they were manufactured?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** (a) 297 complete coaches.

(b) Indian Railway Workshops.

### Fare Concessions

\*1869. **Shri Dabhi :** Will the Minister of Railways be pleased to state :

(a) whether it is a fact that concession in fares was given during the current year, for special trains carrying parties of youths and *kisans* who had undertaken journeys to the various River Valley and Community Projects Areas; and

(b) if so, the number of such parties who have availed of these concessions so far?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan) :** (a) Yes, Sir.

(b) Three parties availed of the concession upto 30th June, 1955.

### Food Surplus

\*1874. **Shri Ibrahim :** Will the Minister of Food and Agriculture be pleased to state :

(a) the names of the States which produce surplus foodgrains; and

(b) the quantity of foodgrains which the Central Government have received from such States during the year 1954-55?

**The Minister of Food and Agriculture (Shri A. P. Jain) :** (a) Orissa, Madhya Pradesh, PEPSU, Punjab, Andhra, Vindhya Pradesh, Bhopal and Manipur.

(b) With complete decontrol of rice from 10th July, 1954, the Basic Plan allocation of foodgrains from surplus States to deficit States was discontinued and foodgrains began moving freely on trade account from one State to another. Upto 10th July, 1954 a quantity of 480,000 tons of foodgrains was despatched under Central Basic Plan from surplus States to the deficit areas.

### Shipping Conferences

\*1879. **Shri M. R. Krishna :** Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 306 on the 28th February, 1955 and state whether the Indian Shipping Companies have been since admitted to the Shipping Conferences governing the intermediate trades in the India-Pakistan/United Kingdom-continental trades sectors?

**The Deputy Minister of Railways and Transport (Shri Alagesan) :** Not yet.

### Tripartite Agreement

\*1880. **Shri Biren Dutt :** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that a Tripartite Agreement was signed in the Tea Estate of Dharmanagar, Tripura on the 7th October, 1953;

(b) whether it is a fact that a complaint was lodged by the labourers with the Labour Officers against the management for the violation of that Agreement; and

(c) if so, the action taken against the management?

**The Minister of Labour (Shri Khandubhai Desai) :** (a) and (b) Yes.

(c) The matter was amicably settled?

### Barabil-Joda Railway Line

\*1881. **Shri R. N. S. Deo :** Will the Minister of Railways be pleased to state:

(a) whether Government have received any representation for extending the proposed Barabil-Joda line to Dumna which is a mining centre in Keonjhar District of Orissa;

(b) whether any traffic or engineering survey has been made between Joda and Dumna; and

(c) if so, the results thereof?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan):** (a) and (b) No, Sir.  
(c) Does not arise.

#### Lack of Transport Facilities

\*1882. **Shri L. N. Mishra :** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that some Departments of Government have complained that their development works have been held up for want of necessary transport facilities from Railways; and

(b) if so, the names of the Departments that have made such complaints and the works that are stated to have suffered ?

**The Deputy Minister of Railways and Transport (Shri Alagesan) :** (a) While there have been some complaints from time to time from some State Governments regarding inadequacy of rail transport to meet their requirements fully and currently, no specific complaints as to the hold-up of development works for lack of rail transport as such, appears to have been received.

(b) Does not arise.

#### Distribution of Foodstuffs

\*1885. **Shri Kelappan :** Will the Minister of Food and Agriculture be pleased to state:

(a) the names of the Agencies in India approved for receiving relief supplies of foodstuffs coming under the Indo-U.S. Agreement, for free distribution to the poor and the needy;

(b) the Agencies through which the distribution is made in the State of Madras especially in the Malabar District; and

(c) the terms of the Agreement ?

**The Minister of Food and Agriculture (Shri A. P. Jala) :** (a) A list of the Agencies approved by the Government of India for receiving relief supplies, including foodstuffs coming under the Indo-US Agreement dated 9th July, 1951 is placed on the Table of the Lok Sabha. [See Appendix X, annexure No. 5]

(b) The Agencies, mentioned in reply to part (a), arrange the distribution of gift parcels through various distributors throughout the country. No agencies have been specified for distribution in the State of Madras and the District of Malabar.

(c) The Agreement mainly provides for :

(i) Shipment of gift materials from U.S.A. by recognised sending agencies, the freight and other incidental charges upto the port of entry in India being paid by the U.S.A. Government; and

(ii) Customs-free entry into India, the cost of clearance from the port area and their despatch to destinations indicated by the recognised receiving agencies in India being borne by the Government of India. The Gifts are required to be distributed by the recognised receiving agencies free of cost among the poor and needy without distinction of race, caste or creed.

#### Railway Employees

\*1886. { **Shri V. Missir;**  
**Shri R. N. Singh;**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the ex-Cash Contractor of the E.P. Railway allowed inflated rates of pay to his employees while he was under notice of termination of his contract in 1948;

(b) whether these inflated rates were recognised for the purpose of fixation of pay of the staff, when this work was taken over by Government;

(c) whether Government took steps to ascertain how far the rates had been inflated by the ex-Cash Contractor; and

(d) if so, the nature of the steps taken ?

**The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan) :** (a) Yes.

(b) to (d). The Railway had detected from the records of the contractor that one increment not due had been given on 1-10-1948 to 10 of the contractor's staff. In these cases, the extra increment was excluded in fixing pay.

#### Ellora and Ajanta Caves

\*1887. **Shri H. G. Vaishnav :** Will the Minister of Transport be pleased to state:

(a) whether any facilities are given to the tourist visiting Ellora and Ajanta Caves;

(b) if so the nature thereof;